COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 302 OF 2016 & IA NO. 628 OF 2016

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Union of India through Southern Railway

...Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. VSR Krishna

Mr. Anil Kumar Shrivastava

Mr. Kartikay

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Mr. S. Vallinayagam for R.2 to R.4

<u>ORDER</u>

Learned counsel for respondent No.1 seeks three weeks time to file further affidavit to substantiate the stand of the State Commission on law. He may file the same on or before 20.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.07.2017 after serving copy on the other side.

List the matter on 17.07.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt